

NOTIFICATION UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of Notification No. T. 102-41/57 published in Himachal Pradesh Gazette dated the 8th April 1961, making certain amendment to the Punjab Motor Vehicles Rules 1940, as applied to Himachal Pradesh, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-2933/61].

NOTIFICATIONS UNDER ORISSA SALES TAX ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following notifications under Section 29A of the Orissa Sales Tax Act, 1947, read with clause (c) (iv) of the Proclamation dated the 25th February 1961, issued by the President in relation to the State of Orissa;

- (i) Notification No. 976-C.T.A.-7/60-F. published in the Orissa Gazette dated the 14th January 1961;
- (ii) Notification No. 5081-CTA-352/61-F published in the Orissa Gazette dated the 20th February 1961;
- (iii) Notification No. 6625-CTA-59/60-F published in the Orissa Gazette dated the 8th March 1961; and
- (iv) Notification No. 6627-CTA-59/60-F published in the Orissa Gazette dated the 8th March 1961. [Placed in Library. See No. LT-2934/61].

MAIN CONCLUSIONS OF SECOND SESSION OF INDUSTRIAL COMMITTEE ON MINES OTHER THAN COAL MINES

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the main conclusions of the Second Session of the Indus-

trial Committee on Mines other than Coal Mines held at New Delhi on the 24th April 1961. [Placed in Library. See No. LT-2935/61].

NOTIFICATIONS/RULES UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri B. R. Bhagat, I beg to lay on the Table—

- (i) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878;—
 - (a) GSR 544 dated the 22nd April, 1961;
 - (b) GSR 545 dated the 22nd April 1961. [Placed in Library. See No. LT-2936/61].
- (ii) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878, and Section 38 of the Central Excises and Salt Act, 1944:—
 - (a) GSR 542 dated the 22nd April 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960;
 - (b) GSR 543 dated the 22nd April 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960;
 - (c) GSR 546 dated the 22nd April 1961 containing corrigendum to GSR 188 dated the 18th February 1961. [Placed in Library. See No. LT-2937/61].
- (iii) A copy of the Central Excise (Sixth Amendment) Rules, 1961, published in Notification No. GSR 582 dated the 20th April 1961 under Section 38 of the Central Excises and Salt

Act, 1944. [Placed in Library. See
No. LT-2938/61].

CONDUCT OF ELECTION RULES

The Minister of Law (Shri A. K. Sen): On behalf of Shri Hajarnavis, I beg to lay on the Table a copy of the Conduct of Election Rules, 1961, published in Notification No. S.O. 859 dated the 15th April 1961, under sub-section (3) of Section 169 of the representation of the People Act, 1951. (Placed in Library. See No. LT-2939/61).

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12.29 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary to Rajya Sabha:

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd May 1961, agreed without any amendment to the Essential Commodities (Amendment) Bill 1961 which was passed by the Lok Sabha at its sitting held on the 26th April 1961".
- (ii) "In accordance with the provisions of sub-rule(6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Medicinal and Toilet Preparations (Excise Duties) Amendment Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 25th April 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS MINUTES

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table the Minutes of the sittings (Seventy-seventh to Eighty-fifth) of the Committee on Private Members' Bills and Resolutions held during the Thirteenth Session.

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COMMITTEE ON SUBORDINATE LEGISLATION
MINUTES

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table the Minutes of the sittings (Thirty-first and Thirty-second) of the Committee on Subordinate Legislation held during the Thirteenth Session.

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COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
MINUTES

Shri Ram Krishan Gupta (Mahendragarh): I beg to lay on the Table the Minutes of the sittings (Twenty-third and Twenty-fourth) of the Committee on Absence of Members from the Sittings of the House held during the Thirteenth Session.

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COMMITTEE ON SUBORDINATE LEGISLATION
ELEVENTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Eleventh Report of the Committee on Subordinate Legislation.

12.29 hrs.

SALAR JUNG MUSEUM BILL—contd

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by Dr. M. M. Das on the 3rd May 1961, namely: